

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 91 of 2013 &
IA-144 of 2013

Dated : 22nd August, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

Himachal Sorang Power Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Apoorva Misra

ORDER

It is submitted that the Review Petition which has been filed before the Central Commission was admitted and the matter was argued and reserved for Orders.

In view of the above, the learned counsel for the Appellant seeks permission to withdraw the Appeal. Accordingly, the Appeal is dismissed as withdrawn.

As requested by the learned counsel for the Appellant, liberty is given to the Appellant to file an Appeal subsequent to the disposal of the Review subject to the Order to be passed in the Review Petition.

(Justice Surendra Kumar)
Judicial Member

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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